

**DIVISION BENCH**

**ITEM NO.169**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.106/ALD/2020**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>GANESH KUMAR &amp; ANR V/S MANDAKINI MOTELS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

None

*: For the Petitioner*

Sh. S.K. Gupta, CS.

*: For the Respondent No. 2, 3 & 4*

**ORDER**

- 1. At the request made by the Ld. Counsel representing the respondent, the matter is adjourned for 18<sup>th</sup> July, 2024.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**16<sup>th</sup> May, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**